

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'SMC' BENCH, KOLKATA**

(Before Sri Manish Borad, Accountant Member & Sri Sonjoy Sarma, Judicial Member)

**I.T.A. No.: 123/Kol/2022
Assessment Year: 2018-19**

***I.K. Agencies Pvt. Ltd.....Appellant
[PAN: AAACI 5328 J]***

Vs.

ITO, Ward-7(1), Kolkata.....Respondent

Appearances by:

Withdraw application filed.

Sh. B.S. Anand, JCIT, Sr. D/R, appeared on behalf of the Revenue.

Date of concluding the hearing : April 27th, 2022

Date of pronouncing the order : May 4th, 2022

ORDER

Per Manish Borad, Accountant Member:

The present appeal has been preferred by the assessee against the order of the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC) passed u/s 250 of the Income Tax Act, 1961 dated 01.12.2021 for the AY 2018-19.

2. At the outset, the ld. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw the present appeal filed by the assessee. A Separate application dated 26.04.2022 to this effect has also been filed regarding this. The ld. D/R has no objection in this regard.

3. In view of this, the appeal of the assessee is accordingly dismissed as withdrawn.

Kolkata, the 4th May, 2022.

Sd/-
[Sonjoy Sarma]
Judicial Member

Dated: 04.05.2022

Bidhan (P.S.)

Sd/-
[Manish Borad]
Accountant Member

Copy of the order forwarded to:

1. **I.K. Agencies Pvt. Ltd., Radhasagar, Ground Floor, 8, Moira Street, Kolkata-700 017.**
2. **ITO, Ward-7(1), Kolkata.**
3. CIT(A)- National Faceless Appeal Centre (NFAC).
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches
Kolkata